

(b) 79 doctors are working on *ad-hoc* basis for more than five years and 12 for more than ten years. The rest are working for less than five years.

(c) Regular Medical Officers of C.G.H.S. are included in the cadre of C.H.S. Under the C.G.H.S. Rules, there is no provision for induction of *ad-hoc* doctors in C.H.S. unless they are recruited through U.P.S.C. The doctors were informed at the time of their initial appointment itself that *ad-hoc* appointment does not confer any right or claim on them for absorption in the CHS on regular basis.

Pending cases of efficiency bar of Class III Employees working in Schools

3060. SHRI SHIBU SOREN: Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state:

(a) whether a large number of cases of Efficiency Bar in respect of class III employees working in various Government Schools of West Zone of Directorate of Education of Delhi Administration have not been cleared since long particularly when all the requirements have been fulfilled and formalities completed;

(b) if so, the number of employees whose cases are pending since 1st January, 1980 till date;

(c) the reasons for the delay in clearing their cases as it is adversely affecting the morale and efficiency of those employees; and

(d) whether it is proposed to augment the staff for clearing these cases speedily and if so, the time by which these are likely to be cleared?

THE DEPUTY MINISTER IN THE MINISTRIES OF RAILWAYS AND EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) According to information furnished by

the Delhi Administration 1053 such cases were pending as on 25-8-1981. Out of these, 839 cases have been cleared upto 30.11-1981.

(b) A total number of 214 cases are pending. 130 cases have been pending since 1-1-1980.

(c) The cases are pending for want of Annual Character Rolls and Vigilance reports.

(d) The powers to dispose of Efficiency Bar cases have already been delegated to District Deputy Directors. It is expected that the pending cases will be cleared expeditiously.

D T C Services to Mayur Vihar

3061. SHRI C. CHINNASWAMY: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether it is a fact that a number of people brought to the notice of Delhi Transport Corporation's management about inadequate bus services to Mayur Vihar where a large number of Delhi Development Authority Flats are situated;

(b) if so, the action taken to improve the bus services in that area; and

(c) the reasons for the delay in providing the bus services?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI BUTA SINGH):

(a) Yes, Sir.

(b) Another service on Route No. 327 between Trilok Puri and Mandir Marg was introduced w.e.f. 21.9-81. Besides this the ferry service previously operating on route No. 390 between Patpar Ganj D.T.C. Depot and Income Tax Office was extended to cover Mayur Vihar and Statesman Connaught Circus. Two special trips at 08.45 hrs. and 09.15 hrs. from Mayur Vihar to Central Sectt. are